

em-12

2.12.2004

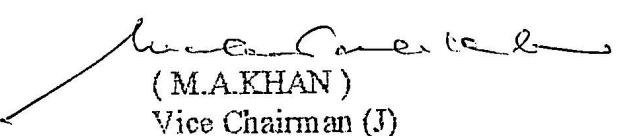
IA-2371/2004

A-2601/2002

present: Sh. S.M. Garg, counsel for applicant.

Sh. B.K. Berera, counsel for respondents.

Vide order dated 26.5.2004 in OA-2601/2002, the Tribunal has given certain directions to be implemented within 3 months from the date of receipt of the order. The order was received by the respondents as per submissions made by the counsel on 25.8.2004. The present application was filed on 24.1.2004 for extension of time by 4 months for implementing the order. Learned counsel for respondents had submitted that the matter has already been considered and processed and the order of the Tribunal is likely to be implemented by the respondents within one month from today. In view of this submission, I accede to the request of the learned counsel for the respondents and grant one month more time to the respondents, counted from today for complying with the order of this Tribunal dated 26.5.2004. MA stands disposed off.

  
(M.A. KHAN)  
Vice Chairman (J)

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